Annexure - 2
Neemrana Land Private Limited; CIRP commenced on 29.05.2025;
List of creditors as on 24.07.2025
List of Unecured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Manish Kumar Singh	11.06.2025	₹ 57,366,694.00	₹ 8,727,000.00	Unsecured Financial Debt	₹ 0.00	₹ 0.00	No	15.05%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 48,639,694.00	Please refer notes and note no 5
2	Naveen verma	11.06.2025	₹ 67,694,713.00	₹ 12,297,229.00	Unsecured Financial Debt	₹ 0.00	₹ 0.00	No	21.21%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 55,397,484.00	Please refer notes and note no 6
3	Patel Kumar	11.06.2025	₹ 28,588,289.00	₹ 8,594,561.47	Unsecured Financial Debt	₹ 0.00	₹ 0.00	No	14.82%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 19,993,727.53	Please refer notes and note no 8
4	Ripin Kumar s/o lt Subhash Chand	11.06.2025	₹ 29,018,926.00	₹ 8,526,887.75	Unsecured Financial Debt	₹ 0.00	₹ 0.00	No	14.71%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 20,492,038.25	Please refer notes and note no 8
5	Kailash Chander S/o Lt shri Raja Ram	11.06.2025	₹ 29,033,745.00	₹ 8,594,561.47	Unsecured Financial Debt	₹ 0.00	₹ 0.00	No	14.82%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 20,439,183.53	Please refer notes and note no 8
6	Rameshwar s/o Lt Shree Hanuman	11.06.2025	₹ 2,033,927.00	₹ 500,000.00	Unsecured Financial Debt	₹ 0.00	₹ 0.00	No	0.86%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 1,533,927.00	Please refer notes
7	Sandeep Kumar	12.06.2025	₹ 510,000.00	₹ 510,000.00	Unsecured Financial Debt	₹ 0.00	₹ 0.00	No	0.88%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	Please refer notes
8	Kuldeep Singh	12.06.2025	₹ 500,000.00	₹ 500,000.00	Unsecured Financial Debt	₹ 0.00	₹ 0.00	No	0.86%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	Please refer notes
9	Pradeep Kumar	12.06.2025	₹ 4,800,000.00	₹ 4,800,000.00	Unsecured Financial Debt	₹ 0.00	₹ 0.00	Yes*	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	Please refer notes and note no 7
10	Amit Sharma	12.06.2025	₹ 1,650,000.00	₹ 450,000.00	Unsecured Financial Debt	₹ 0.00	₹ 0.00	No	0.78%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 1,200,000.00	Please refer notes
11	Anjali Sharma	12.06.2025	₹ 1,872,000.00	₹ 900,000.00	Unsecured Financial Debt	₹ 0.00	₹ 0.00	No	1.55%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 972,000.00	Please refer notes
	Total		**₹ 223,068,294**	**₹ 54,400,239.68**		**0**	**0**		**85.54%**	**0**	**0**	**0**	**₹ 168,668,054**	

Note :

1. As per Regulation 14 of IBC 2016-
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors and audited Financial staement as on 31.03.2022, as the updated books of accounts of the Corporate Debtor are still not made available to IRP / RP.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from the Financial Creditor for the claims under further verification.

5.Untill 27th Dec, 2017, Mr. Manish Kumar Singh held a 45% stake in the company and served as its director, thereafter he ceased to hold such position and the shareholding was reduced to 1%. The unsecured loan was advanced to company in the year 2016. Clarification has been sought from the claimant to confirm that no transactions with CD in recent years have been undertaken and

claimant has no role in influencing CD's management/operations and is not a related party to the corporate debtor as mentioned in IBC, 2016 and the same has been confirmed by the claimant (vide email dated 17.06.2025). Also they have ceased to be a susbstantial shareholder more than 3 years before the date of filing of CIRP petition.

6. Untill 3rd Jul, 2021,Mr. Naveen Verma held a 51% stake in the company and served as its director, thereafter he ceased to hold such position and the shareholding was reduced to 1%. The unsecured loan was advanced to company in the year 2016. Clarification has been sought from the claimant to confirm that no transactions with CD in recent years have been undertaken and

claimant has no role in influencing CD's management/operations and is not a related party to the corporate debtor as mentioned in IBC, 2016 and the same has been confirmed by the claimant(vide email dated 17.06.2025). Also they have ceased to be a susbstantial shareholder more than 3 years before the date of filing of CIRP petition.

7. Mr. Pradeep kumar holds 25% of the company's shares and is a member of suspended management of the CD and thus a related party of the CD. Thus in accordance with provision of Section 21 of IBC< 2016 no voting share is assigned to the claimant.

8. The claimant is a petitioner in the Petition u/s 7 of IBC as per Order of the Hon'ble NCLT dated 29.05.2025 para no. 3.5 of the which states that interest was paid to all the petitioners on March 31, 2019, and again on October 16, 2019. The amount of claim has been admitted considering interest at the same rate that was calculated at the time it was last credited to claimant. Further documentation, information, or clarification regarding the rate of interest has been sought from the daimants. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information warranting such revision.

For Neemrana Land Private Limited (Under CIRP)
Mr. Prabhu Dayal Parsoya
(Resolution Professional)
Reg No. IBBI/IPA-002/ IP-N01132/2021-2022/13748

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(Resolution Professional)
Reg No. IBBI/IPA-002/ IP-N01132/2021-2022/13748
In the matter of Neemrana Land Private Limited
Authorisation of
AFA validity: 31.12.2025